

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No. 616/06

Thursday this the 5th day of October, 2006
CORAM :

HON'BLE Mr. K.B.S.RAJAN, JUDICIAL MEMBER

K.R.Venkiteswaran
(Retired Superintendent Gr.II)
Office of Registrar of Companies, Cochin
Residing at : "Gokulam", Poonithura PO,
Tripunithura - 682 038
Ernakulam District : **Applicant**

(By Advocate Mr. T.C.Govindaswamy)

Versus

1. Union of India represented by the Secretary
to the Government of India
Ministry of Company Affairs,
New Delhi
2. The Regional Director
Ministry of Company Affairs
Sastry Bhavan, Haddow's Road
Chennai - 6
3. The Registrar of Companies
Company Law Bhawan, Kakkanad
Cochin : **Respondents**

(By Advocate Mr. TPM Ibrahiom Khan, SCGSC)

The application having been heard on 05.10.2006, the Tribunal
on the same day delivered the following :

ORDER

HON'BLE Mr. K.B.S.RAJAN, JUDICIAL MEMBER

When the matter came up for hearing, the learned counsel
for applicant has submitted the following documents :-

- (a) Copy of letter No.A.26013/4/2006-Admn.II dated 22/25
September, 2006.
- (b) Copy of letter No.A/42011/472005-AD-II dated 5th
September, 2006.



.2.

(c) Copy of Corrigendum No.A.42011/47/2005-Admn.II dated 14th September, 2006.

2. The above substantially redresses the grievances of the applicant subject only to execution of the orders by actual fixation of pay and payment of arrears. It is exerted that the same shall be done by the respondents by themselves. Though the applicant prays for a time schedule, considering the prompt action taken by the respondents by issue of the aforesaid orders no time limit is scaled. It is hoped that priority shall be given to this case.

3. The Original Application is disposed of accordingly. No costs.

Dated, the 5th October, 2006.



K.B.S.RAJAN
JUDICIAL MEMBER

vs